

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 35/RP/2017  
in Petition No. 154/MP/2015**

Subject : Petition for review of the order dated 31.7.2017 in Petition No. 154/MP/2015 under Section 94 of the Electricity Act, 2003 read with Order 47 Rule 1 of the CPC and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 27.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondent : Adani Power Limited

Parties present : Shri M.G. Ramachandran, Advocate, GUVNL  
Ms. Ranjitha Ramachandran, Advocate, GUVNL  
Ms. Anushree Bardhan, Advocate, GUVNL  
Shri S.K. Nair, GUVNL

**Record of Proceedings**

Learned counsel for the Review Petitioner submitted that the present Review Petition has been filed seeking review and modification of the order dated 31.7.2017 in Petition No. 154/MP/2015 on the following grounds:

- (a) Interpretation of the Minutes of Meeting dated 31.12.2010 with regard to the conditions subject to which the claim of Adani Power Limited is admissible against GUVNL;
- (b) The consideration of quantum of units being 992.06 MUs allegedly supplied under compulsion to GUVNL; and
- (c) The computation of compensation by consideration of rate of merchant sale by GUVNL instead of the rate at the Power Exchange as well as PPA tariff with rebate.

2. Learned counsel for the Review Petitioner requested the Commission to admit the Review Petition and issue notice to the Respondent.

3. After hearing the learned counsel for the Review Petitioner, the Commission admitted the Review Petition and directed to issue notice to the Respondent.

4. The Commission directed the Review Petitioner to serve copy of the Review Petition on the Respondent immediately. The Respondent was directed to file its reply by 10.10.2017 with an advance copy to the Review Petitioner, who may file its rejoinder, if any, on or before 20.10.2017. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Review Petition shall be listed for hearing on 26.10.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**